



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIRCUIT BENCH AT KOLHAPUR

CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO. 100 OF 2025

Kusteeveer Khashaba Jadhav Foundation
Through Its Founder Ranjeet K. Jadhav

...Petitioner

Versus

The Union Of India Through
Secretary And Ors.

...Respondents

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Adv. Sangram Desai a/w Ms. Prerna S., Mr. Advait Vajaratkar, Ms. Sanjana Desai, Ms. Sakshi Jankar and Ms. Janhavi Dadhvadkar, for Petitioner.

Adv. Vijay Killedar, for Respondent No.1 – UOI.

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**CORAM : MADHAV J. JAMDAR &
PRAVIN S. PATIL, JJ.**

DATE : 15th APRIL, 2026.

P.C. :

1. By this Public Interest Litigation, following prayer is sought :

“A. Issue an appropriate writ, order or direction, including a writ of mandamus, directing Respondent No.1 – Union of India, through the Ministry of Home Affairs (Padma Awards Cell), in consultation with Respondent No.5 – Padma Awards Committee, to consider and decide afresh the representations, nominations and recommendations made for posthumous conferment of the Padma Vibhushan Award upon Late Shri Khashaba Dadasaheb Jadhav, India’s first individual Olympic medallist, in accordance with law and the official criteria governing the Padma Awards;”

2. Thus, the Petitioner is seeking that Late Shri Khashaba Dadasaheb Jadhav, India’s first individual Olympic medallist, be

considered for posthumous conferment of the Padma Vibhushan Award.

3. It is undisputed that Khashaba Dadasaheb Jadhav is India's first individual Olympic medalist.

4. Accordingly, Union of India is directed to take appropriate decision on or before 4th May 2026.

5. The State Government, if required to comply with any requirements expeditiously.

6. Stand over to 5th May 2026 at 2:30 p.m..

[PRAVIN S. PATIL, J.]

[MADHAV J. JAMDAR, J.]